¨ITEM NO.1 COURT NO.9 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.2 IN CIVIL APPEAL NO. 113 OF 2002

DILIP D. CHOWDHARI & ANR. Appellant (s)

VERSUS

MAHARSHTRA EXECUTOR &TRUSTEE &ORS Respondent(s)

(With appln. for modification of Court’s Order and office report)

Date: 15/07/2011 This Appeal was called on for hearing today.

CORAM :
HON’BLE MR. JUSTICE P. SATHASIVAM
HON’BLE DR. JUSTICE B.S. CHAUHAN

For Appellant(s) Mr. Nikhil Nayyar,Adv.

For Respondent(s) Mr. Vimal Chandra S. Dave,Adv.

Ms.Nidhi Tewari, Adv.
Mrs.Rachana Joshi Issar ,Adv

Mr.S.B. Sanyal, Sr.Adv.
Mr. Vijay Kumar, Adv.
Mr. Parag Deshpande, Adv.
Ms. Kamakshi S. Mehlwal ,Adv

UPON hearing counsel the Court made the following
O R D E R

I.A.No.2 application for modification of Court’s order/judgment dated 29th April, 2010 is dismissed.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master

Signed order is placed on the file.

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.2 IN

CIVIL APPEAL NO. 113 OF 2002

Dilip D. Chowdhari & Anr. ...Appellant(s)

Versus

Maharashtra Executor & Trustee & Ors. ...Respondent(s)

O R D E R

I.A.No.2 application for modification of Court’s

order/judgment dated 29th April, 2010 is dismissed.

.....J.
(P. SATHASIVAM)

.....J.
(Dr.B.S. CHAUHAN)

New Delhi,
July 15, 2011.